

(b) if so, details thereof and the reaction of the Government with regard thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). There have been some reports in a Section of the Press relating to the Indian Council of Medical Research (ICMR) and its institutes alleging that some foreign experts of dubious background are trying to involve themselves in the activities of the Council. The ICMR has reported that the aforesaid allegations are without any substance.

Development of Vadinar Port in Gujarat

4036. **SHRI R. P. GAEKWAD:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Gujarat State Government has made a proposal for development of Vadinar Port, near Jamnagar, as there is a great potential for being developed as one of the best ports;

(b) whether Government are aware that big steamers can be berthed near the shore of Vadinar Port as the sea water level is deep and there is no possibility of silting;

(c) whether in a recent visit to Gujarat by the Planning Commission Member, the State Government represented the matter to him, who assured for a sympathetic consideration; and

(d) if so, action taken by the Government?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) and (b) The Government of Gujarat had urged the development of the Vadinar Port on account of excellent draft and other conditions. The Kandla Port Trust had prepared a proposal to construct a deep water cargo berth with a fully mechanised loading facilities for handling of bulk cargo at an estimated cost of Rs. 14 crores. The area is not served well by the railway system. A

detailed survey is to be carried out by the Ministry of Railways for ascertaining the technical feasibility and the cost estimate for providing broad gauge link to Vadinar.

(c) and (d). No such reference was made by the State Government of Gujarat during the visit of the Planning Commission Member to Gujarat in August, 1981 nor was any assurance given by him in this regard.

Existence of UNESCO—ILO Charter on status of Teachers

4037. **SHRIMATI GEETA MUKHERJEE:** Will the Minister of EDUCATION be pleased to state:

(a) whether Government are aware of the existence of UNESCO—ILO charter on Status of Teachers passed by the special inter-Government conference on 5th October, 1966; and

(b) if so, whether the Government of India are a signatory to the same and/or is committed to implement the provision thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). An instrument containing the recommendations concerning the Status of Teachers was adopted by the special inter-governmental Conference on the Status of Teachers, Paris, on 5th October, 1966. The question of the Government of India signing or committing to the same does not arise as this is in the nature of recommendations.

Inter State Movements of Light Motor vehicles like F-35 Matadors

4038. **SHRI SHED SHARAN VERMA:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that light motor vehicles like F-35 Matadors registered with Delhi State Transport

Authority as 'Private Carriers' cannot enter the neighbouring States like Haryana, Punjab, Uttar Pradesh, Rajasthan etc. without the payment of permit fees, which is not charged in Delhi;

(b) if so, what are the orders on the subject; and

(c) whether such vehicles can enter other States empty or with goods and with what restrictions and freedom?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESRI):

(a) to (c). The position with regard to the points raised in the Question is being ascertained from the concerned States.

Construction of over-bridges in Tamil Nadu

4039. SHRI C. PALANIAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal from Government of Tamil Nadu for the construction of over bridges at Leigh Bazar-Salem Town, Central Theater-Salem Town and Bretts Road-Salem Town; and

(b) if so, the action taken by Government on the proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

जयन्ती जनता एक्सप्रेस के सरूपगंज में रुकने की व्यवस्था करना

4040. श्री विरदाराम फुलवारिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि जयन्ती जनता एक्सप्रेस दिल्ली से अहमदाबाद जाते हुए सरूपगंज स्टेशन पर रुकती है लेकिन अपनी

वापसी का यात्रा में यह वहां पर नहीं रुकती है; और

(ख) यदि हां, तो उसके क्या कारण हैं और यह अपनी वापसी यात्रा के दौरान भी वहां पर कब रुकना शुरू कर देगी?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी हां । 31 उप दिल्ली-अहमदाबाद जयन्ती जनता एक्सप्रेस सरूपगंज स्टेशन पर ठहरती है, जबकि 32 डाउन एक्सप्रेस वहां नहीं ठहरती ।

(ख) डाउन दिशा में 32 डाउन अहमदाबाद-दिल्ली जयन्ती जनता एक्सप्रेस का सरूपगंज स्टेशन पर ठहराने का यातायात की दृष्टि से औचित्य नहीं बनता ।

Proposed legislation on Indian Council of Para-Medical Rehabilitation Professions

4041. SHRI KRISHNA CHANDRA PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question 4268 on 17th December, 1981 regarding legislation on Indian Council of Para-medical Rehabilitation Profession and state:

(a) whether Director General Health services has since given his consent for the proposed legislation for the Indian Council of Para-medical Rehabilitation profession;

(b) if so, the details of the recommendations; and

(c) when the procedural and other formalities are likely to be completed?

THE MINISTER OF HEALTH AND FAMILY WELFARE (B. SHANKARANAND): (a) and (b). The D.G.H.S. has recommended that to bring about uniformity in the training programme and to establish a code of conduct for para-medical rehabilitation professions, there is need to establish a Council of Para-medical personnel which includes Physiotherapists, Occupational therapists, orthotic and prosthetic engineers, psychologists,